

APMC Rules

†2490. SHRI SHIVANAND TIWARI:

SHRI RAM JETHMALANI:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether it is a fact that farmers in the country are not getting reasonable price for their products because of rules of Agriculture Produce Market Committee (APMC);

(b) if so, the reaction of Government in this regard;

(c) whether it is also a fact that farmers of certain States of the country are exempted from above rules; and

(d) if so, the name of those States, and Government's plan to exempt farmers throughout the country from such rules?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HARISH RAWAT): (a) to (d) 'Agriculture Marketing' is a State subject. Most of the notified Agricultural commodities are traded through the network of regulated Agricultural Produce Marketing Committees (APMCs). In order to facilitate growth of competitive and alternative marketing channels, the model APMC Act, 2003 was circulated to all States and Union Territories for its adoption. The model Act, among others, provides for direct marketing, contract farming, setting up markets in private and cooperative sector with the objective of providing opportunities to farmers for remunerative price for their produce. States/UTs of Kerala, Manipur, Andaman and Nicobar Islands, Dadar and Nagar Haveli, Daman and Diu, and Lakshadweep do not have APMC Act. Bihar have repealed the APMC Act with effect from 1.9.2006.

The farmers are free to sell their produce anywhere in the country.

Need for reforms in seed market

†2491. SHRI RAMCHANDRA PRASAD SINGH:

SHRI RAM JETHMALANI:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether it is a fact that every year new variety of seeds are arriving in agricultural seeds market in the country;

(b) if so, the annual percentage of new seeds arrived in the market on average in the last five years;

(c) whether it is also a fact that presently all types of seeds whether authentic or otherwise, are being sold in the market;

†Original notice of the question was received in Hindi.

- (d) if so, whether any reform is needed in seeds market; and
- (e) if so, the details of the proposal for such reform?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE
(SHRI HARISH RAWAT): (a) Yes, Sir

(b) The annual percentage of new seeds that arrived in the market on an average, in the last five years, is approximately ten percentage.

(c) to (e) Under the Seeds Act, 1966, Seed Rules, 1968 and Seeds (Control) Order, 1983, it is compulsory for all kinds of seeds sold in the market to have a label to indicate that such seeds conforms to the specified minimum limits of germination and purity. The quality of all kinds of seeds whether notified or non-notified varieties are being regulated by State Department of Agriculture under the above mentioned legislations through Seed Inspector.

Capital generation in agriculture sector

†2492. SHRI RAMCHANDRA PRASAD SINGH:

SHRI RAVI SHANKAR PRASAD:

Will the Minister of AGRICULTURE be pleased to state:

- (a) whether it is a fact that agricultural loan amounting to 32.21 per cent only of Agricultural Gross Domestic Product is being provided under institutional financial system in the country;
- (b) if not, the facts in this regard;
- (c) whether it is also a fact that the situation of capital generation in agriculture sector is not satisfactory; and
- (d) if so, the status of capital generation in agriculture sector in the year 2000-01 and year 2010-11?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HARISH RAWAT): (a) and (b) As against Agricultural Gross Domestic Product (AGDP) (factor cost) at current prices of Rs. 13,86,882 crore in 2010-11, disbursement of agriculture credit was Rs.4,68,291 crore during 2010-11 forming 33.77% of AGDP.

(c) and (d) Capital formation in agriculture as a percentage to Gross Domestic Product (GDP) in agriculture (2004-05 prices) has increased from 11.9% in 2000-01 to 20.1% in 2010-11.

Opposition to BT. Cotton

2493. SHRI RAJKUMAR DHOOT: Will the Minister of AGRICULTURE be pleased to state:

- (a) whether it is a fact that opposition to Bt. Cotton is increasing and taking

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